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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

RA 35/96 (OA 62/86)

Date of Order: 03.9.96

All India SC/ST Railway Employees Assn. ... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

O R D E R

PEF HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Application u/s 32(f) of the Administrative Tribunals Act, 1985, seeking a review of the decision rendered in OA 62/86 on 30.7.96.

2. We have gone through the grounds of review, as stated in this application, and have carefully perused the records.

3. The main averment of the applicant is that since there are several judgements of the Hon'ble Supreme Court resolving the controversies involved in the present case, the Tribunal should have followed the judgement of the Hon'ble Supreme Court in Karam Chand's case. The impugned decision was rendered after a careful consideration of the contentions raised on behalf of the parties and we are of the view that there is no error apparent on the face of the record. There is no other ground warranting any interference with the impugned order by way of review. This Review Application is, therefore, dismissed in limine.

(O.P. SHARMA)

ADMINISTRATIVE MEMBER

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN

VK